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**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/317(AHM)2021 in CP(IB) 792 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2021**

Name of the Company: Keyur J Shah RP of Productive Creations
(India) Pvt Ltd.
V/s
Productive Creations (India) Pvt Ltd.

Sction 12A of the Insolvency and Bankruptcy Code,
2016.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

- 1.
- 2.


**ORDER
(through video conferencing)**

Ms. Noopur Dalal, Advocate appeared on behalf of Applicant.

The instant application is filed under Section 12A of the IB Code r.w. Regulation 30A of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 through IRP for withdrawal of CP (IB) 792/2019.

The learned lawyer appearing on behalf of IRP submitted that Operational Creditor has entered into settlement with the Corporate Debtor. Hence, Operational Creditor wish to withdraw the CP (IB) 792/2019.





It is informed by the IRP that COC has been constituted and meeting has been held. However, the COC approved the withdrawal of CIRP with 96.98% voting.

In view of such settlement, the instant withdrawal application is allowed.

The order of admission so passed on 02.11.2020 admitting the CP (IB) 792/2019 filed under Section 9 of the IB Code is hereby set aside. The Corporate Debtor is freed from the rigour of CIRP and the IRP is also discharged from his duties.

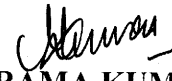
The COC is directed to clear the dues of the IRP as ratified.

Accordingly, the instant application is disposed off.



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 27th day of April, 2021



MANORAMA KUMARI
MEMBER JUDICIAL